

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**BENGALURU BENCH, BENGALURU**  
*[Through Physical hearing/VC Mode (Hybrid)]*

**ITEM No.10**  
**I.A.No.379/2023 in**  
**C.P. (IB) No. 98/BB/2021**

**IN THE MATTER OF:**

M/s. Global Emerging Markets India Ltd. ... Petitioner  
Vs.  
M/s. Lepakshi Science & Technology Park Pvt. Ltd. ... Respondent

**Order under Section 7 of Insolvency and Bankruptcy Code, 2016**

**Order delivered on: 23.04.2024**

**CORAM:**

**SH. K. BISWAL**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. MANOJ KUMAR DUBEY**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the IRP : Shri Samaran S.  
For the Petitioner : Shri Rohan K.  
For the Respondent : Shri Purnachandra P.  
For the Parties : Shri Satvik V.

**ORDER**

1. Heard the Ld. Counsels for the parties.
2. The Ld. Counsel for the IRP submitted that the matter is still pending before the Hon'ble Supreme Court of India.
3. Considering the above, list the matter on **25.06.2024.**

**Sd/-**  
**MANOJ KUMAR DUBEY**  
**MEMBER (TECHNICAL)**

**Sd/-**  
**K. BISWAL**  
**MEMBER (JUDICIAL)**